

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 126
ANSWERED ON THURSDAY, THE 22nd NOVEMBER, 2012
[AGRAHAYANA 1, 1934 (SAKA)]**

BOGUS COMPANIES

QUESTION

**126. SHRI NEERAJ SHEKHAR:
SHRI YASHVIR SINGH:**

Will the Minister of CORPORATE AFFAIRS
मंत्री
be pleased to state:

कारपोरेट कार्य

- (a) whether the Government is aware that a large number of bogus companies are being run in the country;**
- (b) if so, the details of bogus companies detected during the last three years and the current year, State-wise; and**
- (c) the details of penal action, if any, taken against these companies and their board of directors during the last three years company-wise?**

ANSWER

**THE MINISTER OF STATE (INDEPENDENT CHARGE)
IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI SACHIN PILOT)**
कारपोरेट कार्य मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार) (श्री सचिन पायलट)

- (a) to (c) Companies found to be operating without registration or incorporation under the Companies Act, 1956 are considered "bogus companies". Following four bogus companies have detected in the last three years;**
- (i) M/s Speakasia Online;**
 - (ii) M/s Purvanchal Krishi Vinan Corporation Limited;**
 - (iii) M/s Wonders Healthcare Private Limited;**

**(iv) M/s Preceptor Knowledge Academy Private Limited.
Investigation into the affairs of M/s Speakasia Online has been ordered to be conducted by the Serious Fraud Investigation Office (SFIO). In case of other three companies, Registrar of Companies (ROC), Kanpur has filed prosecution under Section 631 of the Companies Act, 1956.**
